IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-337/ND/2017

In the matter of:

Assotech. Ridge Greens Realty (P) Limited

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

Respondent/Corporate Debtor:

Ms. Aparna Mudian, Asstt. Registrar

of Companies.

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel For Income Tax Deptt and Mr. Omkar

Singh for IT Department.

ORDER

Learned authorized representative for the petitioner is present. Ld. Assistant Registrar of Companies as well as Ld. Standing Counsel for Income tax Department are also present. It is represented by the Ld. Standing Counsel appearing for the Income tax Department that the observations have been duly filed after receipt of copy of appeal along with annexure. In relation to the Respondent ROC, Ld. Assistant Registrar of Companies seeks time to file the observations.

Taking into consideration the said representation, a week's time is granted to the Respondent to file its reply finally. Post the matter for enquiry on 12.2.2018.

List on 12.2.108.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit